## विधि (विधान) विभाग

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अधिसूचना 29 जून, 2021

संख्या-एल0जी0-09/2018-30/लेज0--झारखंड विधान मंडल द्वारा यथा पारित और माननीय राज्यपाल द्वारा दिनांक-21/06/2021 को अनुमत झारखण्ड मोटर वाहन करारोपण (संसोधन) अधिनियम, 2021 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है,जिसे भारत का संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा।

## Jharkhand Motor Vehicle Taxation (Amendment) Act, 2021 (Jharkhand Act-03, 2021)

## An Act to amend Jharkhand Motor Vehicle Taxation Act, 2001

Be it enacted in the Seventy Second years of Republic of India by the Legislature of the State of Jharkhand as follows:-

- 1. Short little, extent and commencement:-
  - (1) This Act shall be called Jharkhand Motor vehicle Taxation (Amendment) Act, 2021.
  - (2) It shall extend to the whole of the state of Jharkhand.
  - (3) It shall come into force with immediate effect.
- 2. The words "Excluding GST" written in serial no. 3 (a), serial no. 5 & 6 in Part-C of scheduled-I in sub-section (1) of Section-5 of Jharkhand Motor Vehicle Taxation Act, 2001 shall be substituted by the words "Ex-showroom price."
- 3. Column 4, 5 & 6 of Section-A of Part-A of Scheduled-I made under sub-section (1) Section-7 of Jharkhand Motor Vehicle Taxation Act, 2001 shall be substituted by the following:-

			Class of Motor Vehicles		
Clause	SI. No.	Stages of Registration	Two Wheeler motor vehicle	Personalized four wheeler motor vehicle (2 to 12 seating capacity)	
1	2	3	4	5	
A		Up to one year of age at the time of Registration or first Registration.	<ul> <li>(i) One-time tax @ 7% of the Ex-showroom price shall be levied at the time of registration for up to rupees one lac Ex-showroom price of the two wheeler Motor vehicle.</li> <li>(ii) One-time tax @ 9% of the Ex-showroom price shall be levied at the time of registration for above rupees one lac Ex-showroom price of the two wheeler Motor Vehicle.</li> </ul>	<ul> <li>(i) One-time tax @ 7% of the Exshowroom price shall be levied at the time of registration for up to rupees seven lac Exshowroom price of the four wheeler Motor vehicle.</li> <li>(ii) One-time tax @ 9% of the Ex-showroom price shall be levied at the time of registration for above rupees seven lac Ex-showroom price of the four wheeler Motor Vehicle.</li> </ul>	

**4.** Sub-Section (7) of in section-7 of the Jharkhand Motor Vehicle Taxation Act, 2001 shall be substituted as follows:-

"One-time tax at the rate of 4% of cost price of Tractor Ex-showroom price shall be levied for 15 years.

Provided one-time tax at the time of registration of trailer of a tractor shall be liable to pay Rs. 5000 (Five Thousand Rupees) for 15 years.

Provided further that one-time tax shall be levied on already registered tractor and its trailer by adjusting the previously paid tax."

झारखंड राज्यपाल के आदेश से,

संजय प्रसाद, प्रधान सचिव-सह-विधि परामशीं विधि विभाग, झारखंड, राँची ।

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